

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 483/TT/2019

- Subject** : Truing up transmission tariff for 2014-19 period and determination of tariff for 2019-24 period of (i) 160 MVA, 220/132 kV, 3-Phase Auto Transformer at Kopili, (ii) 132 kV S/C Kopili-Khandong Transmission Line along with associated bays, (iii) 100 MVA, 220/132 kV, 3-Phase Auto Transformer and associated bays at Dimapur Sub-Station and (iv) LILO of 132 kV Dimapur-Kohima Transmission Line in North Eastern Region
- Date of Hearing** : 26.2.2020
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Assam Power Distribution Company Ltd. and 6 others
- Parties Present** : Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Anshul Garg, PGCIL
Shri V.K. Singh, PGCIL
Shri Amit K. Jain, PGCIL

Record of Proceedings

The representative of the Petitioner submitted that the instant petition is filed for truing up transmission tariff of 2014-19 period and determination of tariff of 2019-24 period for the 4 assets of the subject assets in North Eastern Region. Assets-(i), (ii) and (iii) and (iv) were put into commercial operation during the 2009-14 tariff block and Asset-(iv) was put into commercial operations during the 2014-19 tariff period. The Commission vide order dated 15.2.2016 in Petition No. 529/TT/2014 had trued up the tariff of the 2009-14 period of Assets-(i), (ii) and (iii) and determined the tariff of 2014-19 period for the instant assets. He submitted that capital cost of ₹7350.86 lakh as on 31.3.2019 has been considered for computation of tariff of 2019-24 period and an ad-cap of ₹5.85 lakh has been projected during 2019-24 period. He submitted that there is no cost over-run, as the estimated completion cost of ₹7356.71 is within the apportioned approved cost (as per RCE) of ₹8171.00



2. The representative of the Petitioner submitted that additional information sought by the Commission vide letter dated 18.2.2020 has been submitted vide affidavit dated 25.2.2020 and requested to allow tariff of the instant assets as claimed in the present petition.

3. After hearing the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

